

IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.102 of 2012

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Jogendra Nath Tiwary S/O Late Paras Nath Tiwary R/O Village- Chandwa,
Police Station- Nawada Ara, District- Bhojpur

... .. Appellant/s

Versus

Sunil Tiwary S/O Late Banshi Dhar Tiwary R/O Village- Chandwa, Police
Station- Ara-Nawada, District- Bhojpur

... .. Respondent/s

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Appearance :

For the Appellant/s : None
For the Respondent/s : None

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**CORAM: HONOURABLE MR. JUSTICE RAMESH CHAND
MALVIYA**

ORAL ORDER

10 05-02-2026

No one appears either on behalf of the parties.

2. On perusal of records, it appears that this case is continuously being adjourned since four dates i.e., 23.09.2025, 01.11.2025 02.12.2025 06.01.2026 and earlier vide order dated 29.01.2026, no one appears from both the parties and today also no one appears either on behalf of the parties. It seems that case is being lingered unnecessarily.

3. Accordingly, the present First Appeal No. 102 of 2012 stands dismissed under Order XLI Rule 17 of the CPC.

(Ramesh Chand Malviya, J)

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